

**Open Court**

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD**

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(THIS THE 15<sup>th</sup> DAY OF **October** 2009)

**Hon'ble Mr. A.K. Gaur, Member (J)**

**Original Application No. 1488 of 2006**

(U/S 19, Administrative Tribunal Act, 1985)

1. Munni Lal son of Shri Nand Ram Resident of Village and Post Haripur Tongia, Bugga Wala, District Haridwar.
2. Dheer Singh son of Shri Phool Singh Resident of Village and Post Haripur Tongia, Bugga Wala, District Haridwar.
3. Ved Pal Sing Son of Shri Mukhtiar Singh Resident of Village and Post, Haripur Tongia, Bugga Wala, District Haridwar.
4. Chandra Pal Sing son of Shri Hardia Resident of Village Ekar Kalan, Post Ambu Wala, District Hariwar.
5. Hari Dutt Sing Son of Shri Sandal Singh Resident of Village and Post Haripur Tongia, Bugga Wala, District Haidwar.
6. Laxmi Chand Son of Shri Daya Ram Resident of Village and Post Haripur Tongia, Bugga Wala, District Haridwar.
7. Kunwar Pal Singh Son of Shri Patoo Singh Resident of Village and Post Haripur Tongia, Bugga Wala, District Haridwar.
8. Gur Dayal Singh son of Shri Genda Singh Resident of Village and Post Haripur Tongia, Bugga Wala, District Haridwar.
9. Ghusrus Singh son of Shri Chamel Singh Resident of Village and Post Haripur Tongia, Bugga Wala, District Haridwar.
10. Deep Kishore Son of Late Mahendra Prasad Lakhera, Resident of Village and Post Nai Basti, Beem Gate, District Haridwar.

..... *Applicants*

**Versus**

1. Union of India through, Secretary M/D, Central Water Commission, Sewa Bhawan R.K. Puram, Delhi. 110066
2. Chief Engineer, Upper Ganga Basin Organization, Central water commission, Janhvi Sadan Indira Nagar, Lucknow.

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3. Superintending Engineer, Jal Vigyaniya Prekshan Parimandal, Central Water Commission, 105, Vasant Vihar, Phase-1, Dehradun (Uttranchal).
4. Executive Engineer, Central Water Commission, Himalayee Ganga Mandal, Sewak Ashram Road, Dehradun (Uttranchal).

..... *Respondents*

Present for Applicant : Shri :P.R. Singh  
Shri : K.K. Roy

Present for Respondents : Shri R.K. Srivastava

ORDER

(Delivered by Hon'ble Mr. A.K. Gaur, J.M.)

Having heard Sri D.N. Tiwari holding brief of Sri K.K. Roy, learned counsel for the applicant and Sri R.K. Srivastava, learned counsel for the respondents.

2. I have carefully perused the Delay Condonation Application filed in support of recall application dated 08.05.2009. I am satisfied that delay in recalling application is not deliberate or intentional. Delay in filing recall application is allowed. I have also carefully seen the recall application, the ground shown in the recall application is sufficient and the case <sup>is</sup> restored to its Original Number.
3. Learned counsel for the applicant has moved an application for withdrawal of the Original Application. Registry is directed to give number on the said application. Sri R.K. Srivastava, learned Counsel for the applicant has ~~no~~ objection. Accordingly, O.A. is dismissed as withdrawn.

*A. Gaur*  
Member-J